

**Claim of undue tax exemption by private companies**

1783. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of FINANCE be pleased to state:

- (a) the details of private companies which have been reported to avail undue tax exemptions of more than rupees hundred crores during 2012-13, 2013-14 and 2014-15, company-wise;
- (b) the details of action Government has taken against above companies, company-wise; and
- (c) the details of illegally exempted taxes recovered so far, company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) to (c) Appropriate action against evasion of taxes, including claims of undue tax exemptions by persons including private companies, is an on-going process. Such action under direct tax laws includes searches, surveys, enquiries, assessments, levy of taxes, penalties, etc. and filing of prosecution complaints in criminal courts, wherever applicable. Separate details in respect of private companies and of undue tax exemption claims are not maintained centrally. Further, disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Income-tax Act, 1961.

**Revision of norms for priority sector lending**

1784. SHRIMATI MOHSINA KIDWAI : Will the Minister of FINANCE be pleased to state:

- (a) whether Government has revised norms for priority sector lending in the country by the scheduled commercial banks and private banks, if so, the details thereof;
- (b) the amount of money disbursed to the farmers directly towards agriculture credit during the last one year and preceding two years;
- (c) the total percentage of farm credit and also percentage of loan given for agri-business in the country out of priority sector lending; and
- (d) whether Government proposes to waive the interests this year for the farmers and if so, the details thereof?